

SCHEDULE C

FORM OF INJUNCTION TO BE ISSUED UNDER SECTION 21, SUB-SECTION (2)



NO. OF SUIT.

In the Court of the Mamlatdar of

.. *Plaintiff* ;.. *Defendant*.

TO DEFENDANT

WHEREAS in the suit above specified the Court has this day found that you have disturbed or obstructed (*or that you have attempted to disturb, or obstruct*) the said plaintiff in his possession of the under-mentioned property (*or enjoyment of the under-mentioned use of water or use of roads, or otherwise as the case may be*) by (*here describe the disturbance or obstruction or attempted disturbance or obstruction found proved*) ;

You are hereby prohibited from making any further attempt to disturb or obstruct (*if necessary set forth the particular kind of disturbance or obstruction which the defendant is enjoined not to repeat*) the said plaintiff in his possession of the said property (*or otherwise as the case may be*) otherwise than in execution of the decree of a competent Civil Court.

Dated this day of 19 .

(Signed)

Mamlatdar.